

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 534 of 2020

IN THE MATTER OF:

Shambhu Textiles Mills Pvt. Ltd.

... Appellant

Versus

HJM Fuels Pvt. Ltd.

...Respondent

Present:

For Appellant : Ms. Anushree Kapadia, Advocate

For Respondent : Mr. Gulshan Kr. Sachdev, Advocate

O R D E R
(Through Virtual Mode)

22.06.2020 I.A. No. 1413 of 2020 has been filed in pursuance of our order dated 10th June, 2020 for substitution of the 'Corporate Debtor – Shambhu Textiles Mills Pvt. Ltd.' by 'Anil Agarwal' Director as Appellant and transposition of the 'Corporate Debtor' – Shambhu Textiles Mills Pvt. Ltd. as 2nd Respondent. In view of the dictum of the Hon'ble Apex Court in the '**Innoventive Industries Ltd. v. ICICI Bank**', we allow the substitution and transposition as prayed for. Appellant is directed to carry out the necessary corrections in the cause-title and at appropriate places in the body of the Appeal.

I.A. No. 1413 of 2020 stands disposed of.

[Justice Bansi Lal Bhat]
Acting Chairperson)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)